

**COURT-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 252 of 2014 & IA-426 of 2014**

Dated: 9<sup>th</sup> March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Sai Kumar,  
Ms. Sowmya Sai Kumar,  
Ms. Nikita Chouksey

Counsel for the Respondent(s): Mr. Anand K. Ganesan for R-2

**ORDER**

Mr. G. Sai Kumar, learned counsel for the Appellant in this Appeal has extensively argued his two main grievances against the impugned order. He has completed his arguments in the matter.

Mr. Anand K. Ganesan, learned counsel for the Respondent No.2/Generator has partly argued for some time.

Post the matter for remaining arguments of the Respondents as well as rejoinder submissions of the Appellant on 21<sup>st</sup> March, 2016.

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Surendra Kumar)**  
**Judicial Member**

vt/kt